

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01466/2019**

**Dated Thursday the 7<sup>th</sup> day of November Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)**

R.Narayanan  
Rtd. Tech III/Mechanical  
ADME/TNPM/MAS Divn/S.Rly  
No.9E, Avvai Street,  
Asthalakshmi Apartment,  
Newperungalathur,  
Chennai – 600 063. ....Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep. by  
The General Manager,  
Southern Railway,  
Chennai – 600 003.
2. The Senior Divisional Personnel Officer,  
Chennai Division, Southern Railway,  
Chennai – 600 003. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the representation dated 18.04.2018 submitted by the applicant and his service records and further to direct the respondents to extend II MACP to the Grade Pay Rs.2000/- with effect from 01.09.2008 & III MACP to the Grade Pay Rs.2400/- with effect from 22.12.2008 with consequentail re-fixation of pay and other service benefits and to determine pension and other retirement benefits with reference to the Pay Matrix replacing the Grade Pay Rs.2400/- with all the attendant benefits with interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit proper and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant had made a representation dt. 13.08.2019 with regard to his grievance which is still pending for consideration. It is submitted that the applicant would be satisfied if he is permitted to submit a detailed fresh representation and the competent authority is directed to consider the same within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan, Senior Standing Counsel for Railways takes notice for the respondents.
4. **In view of the limited relief sought, the applicant is permitted to submit a detailed fresh representation to the competent authority with regard to his grievance within a period of two weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent authority shall consider the same in accordance with law and on**

**the basis of relevant rules and regulations and pass a reasoned and speaking order within a period of six months thereafter.**

5. OA is disposed of at the admission stage. No costs.

**(P. Madhavan)  
Member(J)  
07.11.2019**

SKSI